

15.45½ hrs.

*[Translation]***OLD AGE PENSION AND REHABILITATION BILL**

SHRI RAM NAIK (Mumbai-North) : I beg to move for leave to introduce a Bill to provide for payment of pension and provision of other rehabilitation facilities to old persons.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for payment of pension and provision of other rehabilitation facilities to old persons."

*The motion was adopted.**[Translation]*

SHRI RAM NAIK : I introduce the Bill.

15.46 hrs.

[Translation]

**PUBLIC PREMISES (EVICTION OF UNAUTHORISED
OCCUPANTS) (AMENDMENT) BILL
(Amendment of Section 2)**

SHRI RAM NAIK (Mumbai-North) : I beg to move for leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised occupants) Act, 1971.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised occupants) Act, 1971."

*The motion was adopted.**[Translation]*

SHRI RAM NAIK : I introduce the Bill.

15.46½ hrs.

[English]

**CONSTITUTION (AMENDMENT) BILL
(Insertion of new article 16A, etc.)**

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for

leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G.M. BANATWALLA : I introduce the Bill.

15.47 hrs.

*[English]***ERADICATION OF UNEMPLOYMENT BILL**

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill to provide for a scheme for eradication of unemployment from the country.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a scheme for eradication of unemployment from the country."

The motion was adopted.

SHRI G.M. BANATWALLA : I introduce the Bill.

15.47½ hrs.

[English]

**CONSTITUTION (AMENDMENT) BILL
(Amendment of article 19)**

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G.M. BANATWALLA : I introduce the Bill.

15.48 hrs.

[Translation]

**DECLARATION OF ASSETS BY MINISTERS,
MEMBERS OF PARLIAMENT AND CIVIL
SERVANTS BILL**

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : I beg

to move for leave to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers, Members of Parliament and Civil Servants.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers, Members of Parliament and Civil Servants."

The motion was adopted.

[Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' : I introduce the Bill.

15.48½ hr.

[Translation]

DESTITUTE WOMEN WELFARE BILL

SHRI BHAGWAN SHANKAR RAWAT (Agra) : I beg to move for leave to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : I introduce the Bill.

15.49 hrs.

[Translation]

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT AGRA) BILL, 1996.

SHRI BHAGWAN SHANKAR RAWAT (Agra) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Agra.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Agra."

The motion was adopted.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : I introduce the Bill.

15.49 ½ hrs.

[Translation]

CONSTITUTION (AMENDMENT) BILL (Omission of article 44 etc.)

SHRI BHAGWAN SHANKAR RAWAT (Agra) : I beg to move for leave to introduce a Bill further to amend the Constitution of India

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : I introduce the Bill.

15.49 ¾ hrs.

[Translation]

CONSTITUTION AMENDMENT BILL (Insertion of new Article 18A)

SHRI BHAGWAN SHANKAR RAWAT (Agra) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."